

(In circulation)

**CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH,
LUCKNOW.**

THIS THE 25th DAY OF AUGUST, 2005

REVIEW APPLICATION NO. 43 OF 2005
IN
ORIGINAL APPLICATIONNO. 182 OF 2005

HON'BLE MR. S.P. ARYA, MEMBER-A
HON'BLE MR. K.B.S. RAJAN, MEMBER-J

Union of India & Others ... Applicants
Versus.
Bikramaditya Sahu ... Respondent

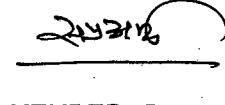
O R D E R

BY K.B.S. RAJAN, MEMBER-J

The Review application has been considered. There has been no error apparent on the face of the record that has been brought to the notice of the Tribunal. None of the grounds qualifies for the review of the order, in question. The grounds (a) to (h) are more in the nature of grounds of appeal and not grounds for review. As regards ground (i) provision exists for disposal of the O.A ex-parte and the same cannot, therefore, be a ground for review.

2. In view of the above, Review Application is misconceived and is, therefore, rejected in circulation.


MEMBER-J


MEMBER-A

Girish/-


28/8/05